



सत्यमेव जयते

UTTARAKHAND COURT NEWS

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High Court of Uttarakhand, Nainital

EDITORIAL BOARD

Hon'ble Mr. Justice Sudhanshu Dhulia
Hon'ble Mr. Justice Lokpal Singh

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Hon'ble Judges of High Court of Uttarakhand on supernationation of the Hon'ble Mr. Justice Umesh Chandra Dhayani

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UTTARAKHAND HIGH COURT

LIST OF JUDGES (As on 31st March, 2018)

Sl. No.	Name of the Hon'ble Judge	Date of Appointment
1.	Hon'ble Mr. Justice K.M. Joseph (Chief Justice)	31.07.2014
2.	Hon'ble Mr. Justice Rajiv Sharma	26.09.2016
3.	Hon'ble Mr. Justice V. K. Bist	01.11.2008
4.	Hon'ble Mr. Justice Sudhanshu Dhulia	01.11.2008
5.	Hon'ble Mr. Justice Alok Singh	26.02.2013
6.	Hon'ble Mr. Justice Umesh Chandra Dhyani (Superannuated on 13.2.2018)	13.09.2011
7.	Hon'ble Mr. Justice Lok Pal Singh	19.05.2017
8.	Hon'ble Mr. Justice Manoj Kumar Tiwari	19.05.2017
9.	Hon'ble Mr. Justice Sharad Kumar Sharma	19.05.2017

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Transfer and promotion of Judicial Officers

S.No	Name & Designation of the Officer	Place of Transfer/promotion	Date of Order
1	Shri. Sanjeev Kumar Addl. Judge Family court, Roorkee, Hardwar	2 nd Addl. District and Sessions Judge, Roorkee, Hardwar	23.02.18
2	Shri. Ambika Pant Chief Judicial Magistrate, Chamoli	Addl. District and Sessions Judge, Almora	23.02.18
3	Shri. Anirudh Bhatt Addl. Judge Family Court, Dehradun	6 th Addl. District and Sessions Judge, Dehradun	23.02.18
4	Ms. Reena Negi OSD/Deputy Secretary SLSA, Uttarakhand, Nainital	2 nd Addl. District and Sessions Judge, Hardwar	23.02.18
5	Shri. Chandra Mani Rai Chief Judicial Magistrate, Tehri Garhwal	2 nd Addl. District and Sessions Judge, Kashipur, Udham Singh Nagar	23.02.18
6	Ms. Parul Gairola Joint Registrar (Judicial and Admin) PST, Uttarakhand, Dehradun	Registrar Public Service Tribunal, Uttarakhand, Dehradun	23.02.18
7	Shri. Ritesh Kumar Shrivastav Joint Secretary (Law)-cum-Joint L.R .Government of Uttarakhand, Dehradun	Addl. Secretary (Law)- cum- L.R. Government of Uttarakhand, Dehradun	23.02.18
8	Shri. Ashutosh Kumar Mishra Chief Judicial Magistrate, Hardwar	3 rd Addl. District and sessions judge, Hardwar	23.02.18
9	Shri. Dharmendra Singh Adhikari Joint Director, Uttarakhand Judicial and Legal Academy, Bhowali, Nainital	Addl. Director Uttarakhand Judicial and Legal Academy, Bhowali, Nainital	23.02.18
10	Shri. Manish Kumar Pandey Civil Judge (Sr. Div) Nainital	2 nd Addl. District and sessions judge, Nainital	23.02.18
11	Shri. Shivakant Dwivedi Chief Judicial Magistrate, Udham Singh Nagar	5 th Addl. District and sessions judge, Hardwar	23.02.18
12	Shri. Vivek Dwivedi Chief Judicial Magistrate, Dehradun	8 th Addl. District and sessions judge, Dehradun	23.02.18

13	Shri. Nandan Singh Chief Judicial Magistrate, Nainital	Civil Judge (Sr. Div.) Nainital	23.02.18
14	Ms. Kusum Addl. Chief Judicial Magistrate, Kashipur, Udham Singh Nagar	Chief Judicial Magistrate, , Udham Singh Nagar	23.02.18
15	Shri. Manindra Mohan Pandey Civil Judge (Sr. Div.), Laksar, Hardwar	Chief Judicial Magistrate, Dehradun	23.02.18
16	Shri Dhirendra Bhatt, ACJM, Hardwar	Additional work of Chief Judicial Magistrate, Hardwar	23.02.18
17	Shri. Rahul Kumar Shrivastava 1 st Addl. Civil Judge (Sr. Div.) , Udham Singh Nagar	Chief Judicial Magistrate, Tehri Garhwal	23.02.18
18	Shri .Harsh Yadav Civil Judge (Jr. Div.) Chamoli	Addl. Work of Chief Judicial Magistrate, Chamoli	23.02.18
19	Ms. Kumkum Rani District and sessions judge, Nainital	District and sessions judge, Tehri Garhwal	22.03.18
20	Shri. Alok Kumar Verma Principal Secretary (Law)-cum- L.R. Government of Uttarakhand, Dehradun	District and session judge, Udham Singh Nagar	22.03.18
21	Shri. C.P. Bijalwan Presiding officer Labour court, Dehradun	District and sessions judge, Nainital	22.03.18
22	Smt. Meena Tiwari District and sessions judge, Tehri Garhwal	Principal Secretary (Law)-cum-L.R .Government of Uttarakhand, Dehradun	22.03.18
23	Shri. Sikand Kumar Tyagi Presiding Officer Food safety appellate tribunal, Haldwani, Nainital	P.O. Labour court, Dehradun	22.03.18

Appointment

Sr. No.	Name of the judicial officer	Place of appointment	Date of Order
1.	Ms. Vijay Lakshmi Vihan	2 nd Addl. District and Sessions Judge, U.S. Nagar	09.03.2018

Circulars



From:

Registrar General,
High Court of Uttarakhand,
Nainital.

To:

1. All the District Judges, Subordinate to High Court of Uttarakhand.
2. Principal Secretary Law-cum-L.R., Government of Uttarakhand, Dehradun.
3. Principal Secretary Legislative & Parliamentary Affairs, Government of Uttarakhand Dehradun.
4. Director, Uttarakhand Judicial & Legal Academy, Bhowali, District Nainital.
5. Chairman, Commercial Tax Tribunal, F-6, Nehru Colony, Hardwar Road, Dehradun.
6. Chairman, State Transport Appellate Tribunal, 3/5 A, Race Course, Near Rinku Medicose, Dehradun.
7. Secretary, Lokayukta, 3/3, Industrial Area, Patel Nagar, Dehradun.
8. Principal Judge, Family Court, Dehradun and Judges, Family Court, Vikasnagar (Dehradun), Hardwar, Nainital, Pauri Garhwal, Tehri Garhwal, Kotdwar (Pauri Garhwal), Almora and Udhm Singh Nagar.
9. Registrar, State Consumer Dispute Redressal Commission, Uttarakhand, House no. 176, Ajabpur Kalan, Near Spring Hills School, Mothrowala Road, Dehradun.
10. Member Secretary, Uttarakhand State Legal Services Authority, ADR Building, High Court Campus, Nainital.
11. Presiding Officer, Industrial Tribunal-cum-Labour Court, Haldwani, District Nainital.
12. Presiding Officer, Labour Courts, Dehradun, Hardwar, and Kashipur District Udhm Singh Nagar.
13. Registrar, Public Service Tribunal, Uttarakhand, Dehradun.
14. Chairman, Uttarakhand Co-operative Tribunal, Dehradun.
15. Registrar-cum-Secretary, State Level Police Complaint Authority, Dehradun.

C.L. No. 01 /UHC/Admin.A/2018

Dated: January 10, 2018.

Subject: Nomination of Administrative Judge(s).

Sir,

In continuation to C.L. No. 03/UHC/Admin.A/2017 dated 03.07.2017 on the subject noted above, I am to inform that Hon'ble the Chief Justice is pleased to nominate the following Hon'ble Judges as the Administrative Judge Incharge of the District(s) shown against their names in the list given below with immediate effect, till further orders.

1. Hon'ble Mr. Justice Alok Singh - Pauri Garhwal
2. Hon'ble Mr. Justice Lok Pal Singh - Bageshwar



From:

Registrar General,
High Court of Uttarakhand,
Nainital.

To:

1. All the District Judges, Subordinate to High Court of Uttarakhand.
2. Principal Secretary Law-cum-L.R., Government of Uttarakhand, Dehradun.
3. Principal Secretary Legislative & Parliamentary Affairs, Government of Uttarakhand, Dehradun.
4. Director, Uttarakhand Judicial And Legal Academy, Bhowali, Distt. Nainital.
5. Chairman, Commercial Tax Tribunal, F-6, Nehru Colony, Haridwar Road, Dehradun.
6. Chairman, State Transport Appellate Tribunal, 3/5 A, Race Course, Near Rinku Medicose, Dehradun.
7. Legal Advisor to H.E. the Government of Uttarakhand, Dehradun.
8. Secretary, Lokayukt, 3/3, Industrial Area, Patel Nagar, Dehradun.
9. Principal Judge, Family Court, Dehradun and Judges, Family Court of State Judiciary
10. Registrar, State Consumer Disputes Redressal Commission, Uttarakhand, House No 176, Ajabpur Kalan, Near Spring Hills School, Mothrowala Road, Dehradun, 248415.
11. Member-Secretary, Uttarakhand State Legal Services Authority, Nainital.
12. Presiding Officer, Industrial Tribunal-cum-Labour Court, Haldwani, Distt. Nainital.
13. Presiding Officer, Labour Courts, Dehradun, Haridwar and Kashipur, Distt. Udham Singh Nagar.
14. Presiding Officer, Food Safety Appellate Tribunal, Dehradun and Haldwani, Distt. Nainital.
15. Registrar, Public Service Tribunal, Uttarakhand, Dehradun.
16. Chairman, Uttarakhand Co-operative Tribunal, Dehradun.
17. Registrar-cum-Secretary, State Level Police Complaint Authority, Dehradun.
18. Chairman, Permanent Lok Adalat, Dehradun, Haridwar, Nainital and U.S. Nagar.

C.L. No. 02 /UHC/Admin A/2018

Dated: February 17 . 2018.

Subject: Nomination of Administrative Judge(s).

Sir,

In supersession of earlier Circular Letters on the subject noted above, I have to inform that Hon'ble the Chief Justice is pleased to nominate the following Hon'ble Judges as the Administrative Judge Incharge of the District(s) shown against their names in the list given below with immediate effect.

- | | | |
|----|---|-----------------------------------|
| 1. | Hon'ble Mr. Justice Rajiv Sharma | - Dehradun and Uttarkashi |
| | Hon'ble Mr. Justice V. K. Bist | - Haridwar and Almora |
| 3. | Hon'ble Mr. Justice Sudhanshu Dhulia | - Udham Singh Nagar and Champawat |
| 4. | Hon'ble Mr. Justice Alok Singh | - Nainital and Bageshwar |
| 5. | Hon'ble Mr. Justice Lok Pal Singh | - Chamoli and Tehri Garhwal |
| 6. | Hon'ble Mr. Justice Manoj Kumar Tiwari | - Pauri Garhwal and Rudraprayag |
| 7. | Hon'ble Mr. Justice Sharad Kumar Sharma | - Pithoragarh |

INSTITUTION, DISPOSAL AND PENDENCY OF CASES

➤ HIGH COURT OF UTTARAKHAND (from 01.01.2018 to 31.03.2018)

						Pendency (As on 01.01.2018)		
						Civil Cases	Criminal Cases	Total Pendency
						20557	9465	30022
Institution (01.01.2018 to 31.03.2018)			Disposal (01.01.2018 to 31.03.2018)			Pendency (As on 31.03.2018)		
Civil Cases	Criminal Cases	Total Institution	Civil Cases	Criminal Cases	Total Disposal	Civil Cases	Criminal Cases	Total Pendency at the end of 31.03.18
2949	2238	5187	2509	1497	4006	20997	10206	31203

District Courts

(From 01.01.2018 to 31.03.2018)

SL. No	Name of the District	Civil Cases				Criminal Cases				Total Pendency at the end of 31.03.2018
		Opening Balance as on 01.01.18	Institution from 01.01.18 to 31.03.18	Disposal from 01.03.18 to 31.03.18	Pendency at the end of 31.03.18	Opening Balance as on 01.01.18	Institution from 01.01.18 to 31.03.18	Disposal from 01.03.18 to 31.03.18	Pendency at the end of 31.03.18	
1.	Almora	293	99	97	295	779	832	720	891	1186
2.	Bageshwar	122	65	64	123	433	386	416	403	526
3.	Chamoli	314	72	75	311	672	466	457	681	992
4.	Champawat	153	57	38	172	1014	1119	867	1266	1438
5.	Dehradun	12105	2162	2047	12220	81719	37948	31141	88526	100746
6.	Haridwar	10240	1778	1691	10327	41120	11432	10192	42360	52687
7.	Nainital	2282	609	561	2330	10935	4250	3832	11353	13683
8.	Pauri	958	236	240	954	3687	2101	1809	3979	4933
9.	Pithoragarh	375	67	64	378	1339	906	994	1251	1629
10.	Rudraprayag	129	41	28	142	1289	470	376	1383	1525
11.	Tehri	308	64	53	319	1566	1234	1153	1647	1966
12.	Udham Singh Nagar	5683	1074	1038	5719	31249	9247	7615	32881	38600
13.	Uttarkashi	400	82	69	413	854	1037	911	980	1393
	Total	33362	6406	6065	33703	176656	71428	60483	187601	221304

➤ **Family Courts**

(From 01.01.2018 to 31.03.2018)

SL. No	Name of the Family Court	Civil Cases				Criminal Cases				Total Pendency at the end of 31.03.18
		Opening Balance as on 01.01.18	Institution from 01.01.18 to 31.03.18	Disposal from 01.01.18 to 31.03.18	Pendency at the end of 31.03.18	Opening Balance as on 01.01.18	Institution from 01.01.18 to 31.03.18	Disposal from 01.01.18 to 31.03.18	Pendency at the end of 31.03.18	
1.	Almora	53	40	40	53	43	31	37	37	90
2.	Dehradun	1683	454	431	1706	880	221	213	888	2594
3.	Rishikesh	187	55	50	192	162	38	37	163	355
4.	Vikasnagar	113	31	50	94	129	33	36	126	220
5.	Nainital	502	92	69	525	839	107	83	863	1388
6.	Haridwar	699	185	235	649	563	126	112	577	1226
7.	Roorkee	462	117	104	475	513	87	66	534	1009
8.	Kotdwar	170	58	53	175	246	41	54	233	408
9.	Pauri	60	16	22	54	81	24	32	73	127
10.	Tehri	79	29	28	80	38	16	11	43	123
11.	Udham Singh Nagar	834	209	250	793	865	128	120	873	1666
	Total	4842	1286	1332	4796	4359	852	801	4410	9206

Some Recent Judgments of Uttarakhand High Court

Division Bench Judgments

1. *In WP (PIL) No. 165 of 2016, Chandra Shekhar Kargeti vs. State of Uttarakhand and ors.*, decided on 10.01.2018, the Bench observed that Court cannot sit in judgment over the wisdom of the Government in the choice of the person to be appointed so long as the person chosen possess prescribed qualification and is otherwise eligible for appointment.

The Bench further observed that in service jurisprudence, it is for the aggrieved person to assail the legality or correctness of the action and a third party has no locus standi to canvass the legality or correctness of the action. Public interest litigation is a weapon which has to be used with great care and circumspection and the judiciary has to be extremely careful to see that behind the beautiful veil of public interest, and ugly private malice, vested interest and public or publicity seeking is not lurking. It is to be used as an effective weapon in the armoury of law for delivering social justice to the citizens. The attractive brand name of 'Public Interest Litigation' should not be used for suspicious products of mischief. It should be aimed at redressal of genuine public wrong or public injury and not publicity oriented or founded on personal vendetta. The court must not allowed PIL process to be abused for oblique considerations.

2. *In AFO No. 625 of 2017 Vivek Jain vs. Mrs. Madalsa Thapa Jain, with AFO No. 636 of 2017, Mrs. Madalsa Thapa Jain vs. Vivek Jain*, decided on 12.01.2018, the Bench observed that in matrimonial cases while granting the interim maintenance the status of both the parties is required to be gone into.
3. *In SA No. 57 of 2016, Sri Salil Pradeep Singh vs. District Education Officer and others*, decided on 13.03.2018, the Bench observed that when the consequential effect of setting aside an order by the High Court, results into revival of an illegality or an illegal order bad in the eyes of law, the High Court would not exercise its extra ordinary jurisdiction as it results into revival of an illegality.

It was further observed that under law, when it comes to its enforceability, it has got no scope of compassion to be exercised by the constitutional Courts which are bound to uphold law. When an action itself is contrary and dehors the law, as existing at that point of time and by showing compassion the court cannot permit the illegality to exist and be carried out.

4. In *Criminal Appeal No. 230 of 2017, Yogesh @ Muli vs. State with Criminal Appeal No. 246 of 2017, Sudha Sharma vs. State*, decided on 20.03.2018, the Bench observed that in a case of circumstantial evidence, it is necessary to complete the entire chain. All the circumstances must point out exclusively towards the guilt of the accused.

Single Bench Judgments

1. In *WP (MS) No. 1491 of 2014, Udham Singh Nagar Dugha Utpadak Sahkari Sangh Ltd. vs. Uttarakhand Information Commission and ors. with WPMS No. 1492 of 2014, Udham Singh Nagar Dugha Utpadak Sahkari Sangh Ltd. vs. Uttarakhand Information Commission and ors., with WPMS No. 1493 of 2014, Udham Singh Nagar Dugha Utpadak Sahkari Sangh Ltd. vs. Uttarakhand Information Commission and ors., with WPMS No. 1494 of 2014, Udham Singh Nagar Dugha Utpadak Sahkari Sangh Ltd. vs. Uttarakhand Information Commission and ors., and with WPMS No. 1496 of 2014, Udham Singh Nagar Dugha Utpadak Sahkari Sangh Ltd. vs. Uttarakhand Information Commission and ors.* decided on 12.01.2018, the Bench observed that the Right to Information Act, 2005 has been enacted to provide for setting out the practical regime of right to information for citizens to secure access to information under the control of public authorities, in order to promote transparency and accountability in the working of every public authority, the constitution of a Central Information Commission and State Information Commissions and for matters connected therewith. The Act of 2005 was enacted to harmonies the conflicting interests, while preserving the paramourty of the democratic ideal and provide for furnishing of certain information to the citizens who desire to have it. The basic purpose of the act is to set up a practical regime of right to information for the citizens to secure and access information under the control of the public authorities. The intention is to provide and promote transparency and accountability in the functioning of the authorities. The right of the public to be informed of the various aspects of governance by the State is a pre-requisite of the democratic value.

The exercise of the powers and passing of the orders by the authority concern under the provisions of the Act of 2005 cannot be arbitrary. It has to be in consonance with the principles of natural justice and the procedures evolved by such authority. Natural justice has three in dispensable facets i.e. Grant of notice, grant of hearing and passing of reasoned orders. It is observed that it is

not mandatory for the authorities to allow all requests for information in a routine manner. The Act of 2005 imposes an obligations upon the authorities to examine each matter seriously being fully cautious of its consequences and effects on the rights of others. It may be a simple query for information but can have far reaching consequences upon the right of a third party or an individual with regard to whom such information is sought. Undue inroad into the right to privacy of an individual which is protected under Article 21 of the Constitution of India or any other law in force would not be permissible.

- 2 **In AO No. 558 of 2017, Kajima India Private Ltd. vs. KLA Constructions Technologies Pvt. Ltd. and ors.**, decided on 14.02.2018, the Bench observed that except in rare and exceptional circumstances such as where a fraud is being committed or irretrievable loss is being caused or there exists any special equity the court would not interfere in encashment of the bank guarantee.
- 3 **In WP (S/S) No. 156 of 21018, Shiv Prasad vs. State and ors.**, decided on 14.02.2018, the Bench observed that the Court, under Article 226 of the Constitution of India, cannot issue direction to the State Government to transfer the petitioner from one place to another. At the most, the Court can grant liberty to the petitioner to move representation before the State Government for ventilation of his grievance.
- 4 **In Criminal Revision No. 166 of 2017, Narendra Singh vs. State of Uttarakhand and another** decided on 09.03.2018, the bench observed that at the stage of framing of charge, the court is required to see prima-facie evidence in the matter and on that basis whether charge can be framed. Court has to see whether prima-facie case against the accused is made out or not. The material placed before the Court should be sufficient to disclose grave suspicion.
- 5 **In WPMS No. 3169 of 2017, Smt. Savita Chaudhary vs. State of Uttarakhand and ors.**, decided on 12.03.2018, the bench observed that the judicial or quasi judicial power cannot be delegated.
- 6 **In WPMS No. 3360 of 2017, Ajay Bahadur Arora vs. Smt. Rashmi Handa and ors.**, decided on 13.03.2018, the bench observed that under the principle of dominus- litis, it is always the prerogative and choice of the plaintiff to choose his defendant, if plaintiff gives away right to substitute the heirs of a co- defendant, it will be the plaintiff himself, who has to endure the consequence of effect of abatement of suit against defendant. The other co-defendant has no right to enforce the substitution of heirs of other co- defendant. There would be no abatement against other co-defendant.

The bench further observed that where a plaintiff in a suit pleads cause of action against number of defendants and the cause of action against the surviving defendant subsists the suit will not abate as a whole and would continue to survive against the surviving co-defendant.

- 7 **In WPMS No. 587 of 2018, Prabhan Pratap Singh vs. Prabhatesh Pratap Singh and ors.**, decided on 16.03.2018, the bench observed that by an amendment, a defendant cannot be permitted to withdraw his admission made in the written statement, although he can take new defence or take inconsistent plea through amendment. Amendment cannot be allowed in cases where serious injustice or irreparable loss is likely to be caused by allowing prayer for amendment.
- 8 **In WP. (SS) No. 62 of 2017, Prem Singh Karakoti vs. Uttarakhand Power Corporation and ors.**, decided on 19.03.2018, the Bench observed that the writ petition for the same cause of action is not maintainable and barred by the principle of Res judicata, (Section 11 explanation IV and V of the Code of Civil Procedure).

Major Events & Initiatives

1. **Superannuation of Hon'ble Mr. Justice Umesh Chandra Dhyani:** Hon'ble Mr. Justice Umesh Chandra Dhyani got superannuated on 13.02.2018. A Full Court Reference was held in the Court of Hon'ble the Chief Justice on the superannuation of Hon'ble Judge. An official dinner was hosted by the High Court in the honour of Hon'ble Judge.

(Programmes attended by Hon'ble Judges (From January–March, 2018)

1. Hon'ble Mr. Justice Manoj Kumar Tiwari visited National Judicial Academy, Bhopal to attend "National Judicial Conference for High Court Justices" during the period from 02.02.18 to 04.02.18.
2. Hon'ble Mr. Justice Lok Pal Singh visited National Judicial Academy, Bhopal to attend "National Judicial Conference for High Court Justices on the Regime of Goods and Services Tax," during the period from 09.02.18 to 11.02.18. He also visited National Judicial Academy, Bhopal to attend "National Judicial Conference for High Court Justices" during the period from 09.03.18 to 11.03.18.
3. Hon'ble Mr. Justice Sharad Kumar Sharma visited National Judicial Academy, Bhopal to attend "National Judicial Conference for High Court Justices" during the period from 23.03.18 to 25.03.18.

ACTIVITIES OF SLSA FOR THE MONTHS OF JANUARY TO MARCH, 2018

NATIONAL LOK ADALATS

As per directions of National Legal Services Authority and under the valuable guidance of Hon'ble the Executive Chairman, Uttarakhand State Legal Services Authority, a National Lok Adalat was organized in the State of Uttarakhand from Tehsil Level to District Level in all the Courts and Quasi Judicial Authorities, including the Hon'ble High Court on 10.02.2018. In the said National Lok Adalat, apart from the civil and criminal cases, the matters pertaining to labour disputes, revenue disputes, land acquisition act, family disputes, MACT, NI Act, water and electricity and all such matters which can be settled amicably were taken up.

In the said National Lok Adalat, total number of **8,993** cases were listed and out of them **3,660** cases were settled amicably. Amount to the tune of **Rs. 15,22,75,049/-** was also settled.

LEGAL LITERACY AND AWARENESS DRIVE AT STATE LEVEL

In order to propagate legal awareness among the common people about their legal rights, Government welfare schemes available to them and the legal activities being run by the legal services institutions, the Uttarakhand State Legal Services Authority first identified common problems of people at large in cluster of villages/places in the districts and then organized **23** Mega Legal Literacy and Awareness Camps thereon in coordination with various Government Departments benefitting **42,144** people. The said camps were based on the NALSA's newly designed camp module focusing on upliftment and empowerment of tribal people, poverty alleviation and public empowerment, empowerment of labourers of unorganized sector, women and child welfare & protection, right of education, rights of senior citizens as well as introduction and implementation of various public welfare schemes.

Some of the such camps were presided by the Hon'ble Executive Chairman, Uttarakhand SLSA and various authorities from different department to sensitized the common people about their legal rights and duties and also redressed their grievances at the spot. In these mega camps, District Administration also issued the Aadhar cards, disability certificate, pension certificates to the Widows

and Old age Persons. The medical check-up was done on the spot and free medical and subsidized agriculture equipments were also distributed to the needy people. So as to provide the necessary benefits to the needy people under various Government Welfare Schemes, the applications received during the camps were also forwarded to the departments concerned for appropriate action.

TRAINING TO THE PANEL LAWYERS

To enhance the working skills and for ensuring accountability of panel lawyers towards the works assigned to them, the Uttarakhand State Legal Services Authority had conducted training programmes as per the second training module approved by NALSA in eight phases for the districts of Garhwal Region. In the said training programmes, total **279** panel lawyers engaged by seven DLSAs of Garhwal Region have been imparted training by the Member Secretary, Uttarakhand State Legal Services Authority and two Master Trainers (Advocates), who had undergone training at Delhi.

LEGAL AWARENESS ON COMMEMORATIVE DAYS

Between the months of January, 2018 to March, 2018, the World Tuberculosis Day, International Women Day, World Water Day and World Forest Day were observed throughout the State. During these occasions, **374** special legal literacy and awareness camps were organized wherein **20,396** people got benefitted. Also, **23** sensitization camps based on newly designed camp module of NALSA were also organized wherein approximately **42,144** persons attended these camps.

Also, the people at large were made aware about the nine schemes launched by National Legal Services Authority, by all the District Legal Services Authorities by organizing legal awareness camps, programmes and seminars.

STATISTICAL INFORMATION

STATEMENT SHOWING THE PROGRESS OF LOK ADALATS HELD IN THE STATE OF UTTARAKHAND
FOR THE PERIOD FROM JANUARY, 2018 TO MARCH, 2018

S. No.	Name of DLSA's	No. of Lok Adalats Held	No. of Cases Taken up	No. of Cases Disposed off	Compensation/ Settlement Amount	Amount Realized As Fine (in Rs.)	No. of Persons Benefited in Lok Adalat
01	ALMORA	01	620	128	1,19,97,966	1,32,900	136
02	BAGESHWER	04	227	109	99,09,359	2,83,700	109
03	CHAMOLI	01	166	42	33,22,243	-	42
04	CHAMPAWAT	03	999	272	22,17,660	1,76,400	272
05	DEHRADUN	04	10124	4797	2,78,03,293	25,87,510	4960
06	HARDWAR	01	2649	890	1,30,78,312	11,33,537	890
07	NAINITAL	02	2767	749	2,30,41,332	10,75,305	749
08	PAURI GARHWAL	01	196	170	22,39,468	3,50,800	170
09	PITHORAGARH	05	1580	295	37,30,121	1,74,450	298
10	RUDRAPARYAG	01	165	40	7,29,269	98,000	40
11	TEHRI GARHWAL	01	243	32	29,38,624	8,000	32
12	UDHAM SINGH NAGAR	01	1112	386	4,92,55,496	1,00,300	386
13	UTTARKASHI	01	146	71	40,28,313	1,69,400	71
14	TOTAL :-	26	20994	7981	15,42,91,456	62,90,302	8155
	ALMORA	01	620	128	1,19,97,966	1,32,900	136

**STATEMENT SHOWING THE PROGRESS OF CAMPS ORGANIZED IN THE
STATE OF UTTARAKHAND FOR
THE PERIOD FROM JANUARY, 2018 TO MARCH, 2018**

S. No.	Name of DLSA's	No. of Camps Organized	No. of Persons Benefited in Camps
01	ALMORA	76	9780
02	BAGESHWER	38	3027
03	CHAMOLI	320	15421
04	CHAMPAWAT	39	8004
05	DEHRADUN	222	12097
06	HARDWAR	227	11608
07	NAINITAL	633	29238
08	PAURI GARHWAL	125	11595
09	PITHORAGARH	28	9830
10	RUDRAPARYAG	12	2094
11	TEHRI GARHWAL	54	4587
12	UDHAM SINGH NAGAR	2434	74247
13	UTTARKASHI	1492	31201
	TOTAL :-	5700	222729

**STATEMENT SHOWING THE PROGRESS OF LEGAL AID AND
ADVICE/COUNSELING PROVIDED IN THE STATE OF UTTARAKHAND
FOR THE PERIOD FROM JANUARY, 2018 TO MARCH, 2018**

S. No.	Name of DLSA's	No. of Persons Benefited through Legal Aid & Advice	
		Legal Aid	Legal Advice/ Counseling
01	ALMORA	18	05
02	BAGESHWER	01	-
03	CHAMOLI	13	135
04	CHAMPAWAT	06	-
05	DEHRADUN	157	03
06	HARDWAR	78	15
07	NAINITAL	15	05
08	PAURI GARHWAL	16	70
09	PITHORAGARH	10	05
10	RUDRAPARYAG	-	-
11	TEHRI GARHWAL	13	04
12	UDHAM SINGH NAGAR	107	-
13	UTTARKASHI	20	06
14	H.C.L.S.C., N.T.L.	15	01
15	U.K. S.L.S.A., N.T.L.	-	22
	TOTAL	469	271

UTTARAKHAND JUDICIAL AND LEGAL ACADEMY, BHOWALI, NAINITAL

Training Programmes held in the month of January –March, 2018 :-

S. No.	Name of Training Programmes/ Workshops	Duration
1.	<i>Foundation Training Programme for newly recruited Civil Judges (Junior Division) 2015 Batch 1st Phase of Institutional Training.</i>	15 th November 2017 to 31 st January 2018
2.	Training of Police sub-inspector/ Investigating Officer Of Garhwal Range Under Section 498-A of IPC 1 st Phase	29 th January 2018 to 3 rd February 2018
3.	Training of Police sub-inspector/ Investigating Officer Of Garhwal Range Under Section 498-A of IPC 2 nd Phase	19 th February 2018 to 24 th February 2018
4.	Training Programme on “Anti Human Trafficking Laws” For the Public prosecutors posted in various District of State.	5 th March 2018 to 6 th March 2018
5.	Training of Police sub-inspector/ Investigating Officer Of Garhwal Range Under Section 498-A of IPC 3 rd Phase	12 th March 2018 to 17 th March 2018



Full Court reference on superannuation of Hon'ble Mr Justice U. C. Dhyani



A memento is presented to Hon'ble Mr. Justice U. C. Dhyani by Hon'ble the Chief Justice of Uttarakhand and by Hon'ble Judges



1st Foundation Training Programme
1st phase of Civil Judges, 2015 Batch



Training of Police Sub-Inspector of Garhwal
Range From 29 January 2018 to 3 February
2018 1st Phase



Training of Police Sub-Inspector of Garhwal
Range From 19 February 2018 to 24 February
2018 2nd Phase



Training of Police Sub-Inspector of Garhwal
Range From 12 March 2018 to 17 March
2018 3rd Phase